

loyment opportunities of the local candidates, i.e., the residents of the State in which the enterprise is located, are also satisfied.

(c) The public enterprises in all the States of the Union of India are required to follow the above policy.

Policy towards Foreign Private Capital Investment

2118. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether Mr. Orville Freeman, Chairman of the Indo-US Joint Business Council, has recently pleaded in New Delhi for a more "pragmatic and flexible" policy by India towards foreign private capital investment;

(b) how Government propose to react to this appeal; and

(c) whether it has been finally decided that Indian and US private firms will collaborate in setting up joint ventures in third countries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

(a) Yes, Sir.

(b) Governments approach to foreign collaboration is selective and is designed to direct such flows to those sectors of the national economy, where there are significant technological and production gaps.

(c) The Indo-US Joint business Council has taken up a project designed to identify and promote Indo-US collaboration in third countries.

Alleged violation of Income Tax Rules by M/s. Hindustan General Industries, Nangloi

2119. KUMARI KAMLA KUMARI: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that M/s. Hindustan Gene-

ral Industries, Nangloi, Delhi is violating the income tax rules regularly; and

(b) if so, the steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

(a) Yes, the Government is aware that the company has been violating the Income-tax rules over a period of years.

(b) Prosecutions have already been filed as provided in law.

Posts reserved for S.C./S.T. remained Vacant in Ministry

2120. SHRI LAKSHMAN MALLICK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of posts reserved for the Scheduled Castes/Scheduled Tribes in his Ministry which remained vacant on 1st February, 1980; and

(b) what are the reasons for not filling up these posts and by what date these vacancies are likely to be filled up?

THE MINISTER OF TOURISM AND CIVIL AVIATION & LABOUR (SHRI J. B. PATNAIK): (a) and (b) The required information is being collected and will be laid on the Table of the Lok Sabha as soon as it becomes available.

Import of Second DMT Plant by Bombay Dyeing and Manufacturing Company

2121. SHRI MANORANJAN BHAKTA: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Bombay Dyeing and Manufacturing Company has applied for import of 'Second hand DMT Plant'; if so, what action Government contemplate to take; and